THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTICE

NO.HCM.III/166/2019-Judl./Part-1/480

Dated Shillong, the 14th May, 2024

It is hereby notified to all concerned that, on account of non-availability of Hon'ble Mr. Justice H.S. Thangkhiew, all cases listed before the SINGLE BENCH of His Lordship in Court No.2 today, 14th May, 2024, shall stand adjourned and will be listed in due course except for urgent matters, which, if any, may be mentioned before the SINGLE BENCH of Hon'ble Mr. Justice W. Diengdoh in Court No.3,

By Order,

REGISTRAR GENERAL Dated Shillong, the 14th May, 2024

Memo NO.HCM.III/166/2019-Judl./Part-1/480-A Copy to: -

- The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour
 of kind information of His Lordship.
- The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The Registrar(Judicial Service), High Court of Meghalaya, Shillong for kind kind information.
- The P.S. to the Advocate General/Addl. Advocate Generals, Shillong for kind information of the Advocate General.
- The Deputy Solicitor General/Central Govt. Counsel, High Court of Meghalaya, Shillong for kind information.
- 8. The President/ Secretary, High Court Bar Association, Shillong for kind information.
- 9. The Central Project Coordinator, High Court of Meghalaya, Shillong for kind information and necessary action. She is also requested to get the same uploaded in the Official Website.
- 10. All Court Masters concerned for information and necessary action.
- 11. The Court Officer, High Court of Meghalaya for information and necessary action.
- 12. Notice Board.
- 13. Office File.

for REGISTRAR GENERAL